

ORISSA ACT 6 OF 2007

**THE ORISSA MUNICIPAL (AMENDMENT) ACT, 2007**

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## ORISSA ACT 6 OF 2007

**\* THE ORISSA MUNICIPAL (AMENDMENT) ACT, 2006**

[ Received the assent of the Governor on the 23rd July, 2007  
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dated the 1st August, 2007 (No. 1338) ]

**AN ACT FURTHER TO AMEND THE ORISSA  
MUNICIPAL ACT, 1950.**

**BE** it enacted by the legislature of the State of Orissa in the  
Fifty-eighth Year of the Republic of India as follows :—

Short title.           **1. This Act may be called the Orissa Municipal (Amendment)  
Act, 2007.**

Amendment of section 11-B.       **2. In the Orissa Municipal Act, 1950 (hereinafter referred to  
as the principal Act), in section 11-B,—** Orissa Act 23  
of 1950.

(i) for the marginal heading, the following marginal heading  
shall be substituted, namely:—

“Election Officer, Presiding Officer, Polling Officer,  
etc. deemed to be on deputation to Election  
Commission.”; and

(ii) after the words and comma “Election Officer,” and  
before the words “Polling Officer” the words and  
comma “Presiding Officer,” shall be inserted.

Amendment of section 33.       **3. In the principal Act, in section 33, for the words “Every  
Polling Officer”, the words and comma “Every Presiding Officer,  
polling Officer” shall be substituted.**

Amendment of section 34.       **4. In the principal Act in section 34,—**

(i) for the marginal heading, the following marginal heading  
shall be substituted, namely:—

“Offence by Presiding Officer and Polling Officer.”; and

(ii) for the words “Every Polling Officer”, the words “Every  
Presiding Officer or Polling Officer” shall be substituted.

Amendment of section 55.       **5. In the principal Act for section 55 including its marginal  
heading the following section shall be substituted,  
namely :—**

"Officiation in  
case of  
vacancy in  
the office of  
Chairperson  
and Vice-  
Chairperson.

55. (1) When the office of the Chairperson is vacant or the Chairperson has been temporarily absent including absence on leave availed under section 51 or is incapacitated and also there is a vacancy in the office of the Vice-Chairperson or the Vice-Chairperson has been temporarily absent including absence on leave availed under section 51 or is incapacitated, the powers and functions of the Chairperson shall devolve on a Councilor or Municipality from out of panel of three such councilors in order of priority nominated by the Chairperson in that behalf who shall be the officiating Chairperson and shall exercise the powers and perform the functions of the Chairperson, subject to such restrictions and conditions as may be prescribed, until the Chairperson or Vice-Chairperson assumes office on being duly elected or as the case may be, takes charge of his office.

(2) The Chairperson shall nominate the panel as referred to in sub-section (1) within a period of one month from the date of the first meeting of the Municipality, failing which the Municipality shall nominate the panel in its first meeting held after the expiry of the aforesaid period of one month.

(3) Where the Chairperson of a Municipality existing immediately before the commencement of the Orissa Municipal (Amendment) Act, 2007 has not nominated the panel, he shall nominate it within a period of one month from the date of commencement of the said amendment Act, failing which the Municipality shall nominate the panel in its first meeting held after the expiry of the aforesaid period of one month."